

**In the Court of Assistant Collector Grade-II, Sub-Tehsil Parwanoo,
District Solan (H.P.)**

Case No. : 29/ 2025

Date of Instt. : 03-11-2025

Date of Decision : 10-11-2025

Savita Yadav w/o Lt Mishri Lal Yadav, Permanent r/o Village Chaklander, P.O. Karmota, Tehsil Sikandarpur, District Baliya, Uttar Pradesh.

Versus

General Public through MC Parwanoo, Sub-Tehsil Parwanoo, Distt. Solan, H.P.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Savita Yadav w/o Lt Mishri Lal Yadav, Permanent r/o Village Chaklander, P.O. Karmota, Tehsil Sikandarpur, District Baliya, Uttar Pradesh has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 stating therein that her son Rajeev Kumar Yadav was born on 20-11-2009 at r/o House No 33, Near Police Station Sector-2 Parwanoo, Sub-Tehsil Parwanoo, but his birth could not be registered in the birth records of M.C. Parwanoo within stipulated period. She prayed for passing necessary orders to the MC Parwanoo, for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having objection regarding registering the Birth of Rajeev Kumar Yadav s/o Lt Mishri Lal Yadav, permanent r/o Village Chaklander, P.O. Karmota, Tehsil Sikandarpur, District Baliya, Uttar Pradesh, presently r/o House No 33, Near Police Station Sector-2, Parwanoo, Sub-Tehsil Parwanoo in the records of MC Parwanoo, may file their objections in this court on or before 10-12-2025 failing which no objection shall be entertained Later.

Given under my hand and seal on this 6th day of November, 2025.

Seal.

Sd/-

*Assistant Collector 2nd Grade-cum-Naib Tehsildar
Sub-Tehsil Parwanoo, District Solan (H. P.).*

**In the Court of Assistant Collector Grade-II, Sub-Tehsil Parwanoo,
District Solan (H.P.)**

Case No. : 30/ 2025

Date of Instt. : 06-11-2025

Date of Decision : 10-12-2025

Sunil Kumar s/o Lt Radhey Shyam, r/o MIG-78, Sector-01, Parwanoo, Sub-Tehsil Parwanoo.

Versus

General Public through MC Parwanoo, Sub-Tehsil Parwanoo, Distt. Solan, H.P.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Sunil Kumar s/o Lt. Radhey Shyam r/o MIG-78, Sector-01, Parwanoo, Sub-Tehsil Parwanoo has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 stating therein that his mother Smt. Premo Devi Died on 29-08-2024 at r/o MIG-78, Sector-1, Parwanoo, Sub-Tehsil Parwanoo, but her death could not be registered in the death & birth records of MC Parwanoo with in stipulated period. He prayed for passing necessary orders to the MC Parwanoo, for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having objection regarding registering the DEATH of Smt. Premo Devi w/o Radhey Shyam, r/o MIG-78, Sector-1 Parwanoo, Sub-Tehsil Parwanoo in the records of MC Parwanoo, may file their objections in this court on or before 10-12-2025, failing which no objection shall be entertained Later.

Given under my hand and seal on this 6th day of November, 2025.

Seal.

Sd/-
*Assistant Collector 2nd Grade-cum-Naib Tehsildar
Sub-Tehsil Parwanoo, District Solan (H. P.).*

**In the Court of Assistant Collector Grade-II, Sub-Tehsil Parwanoo,
District Solan (H.P.)**

Case No. : 31/ 2025

Date of Instt. : 06-11-2025

Date of Decision : 10-12-2025

Smt. Meena Devi w/o Sh. Ram Swaroop, permanent r/o Village Nara, P.O. Badhonighat, Tehsil Baddi Distt. Solan H.P.

Versus

General Public through GP Pratha, Sub-Tehsil Parwanoo, Distt. Solan, H.P.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Proclamation

Smt. Meena Devi w/o Sh. Ram Swaroop, Permanent r/o Village Nara, P.O. Badhonighat, Tehsil Baddi, Distt. Solan, H.P. has filed an application under section 13 (3) of the Birth & Death Registration Act, 1969 stating therein that she was born on 21-07-1983 at r/o Village Chakli, P.O. Pratha, Sub-Tehsil Parwanoo, but her Birth could not be registered in the birth records of GP Pratha with in stipulated period. She prayed for passing necessary orders to the GP Pratha for entering the same.

Therefore, by this proclamation, the General Public is hereby informed that any person having objection regarding registering the Birth of Smt. Meena Devi d/o Hari Kishan Village

Chakli P.O. Pratha now w/o Sh. Ram swaroop permanent r/o Village Nara, P.O. Badhonighat, Tehsil Baddi Distt. Solan H.P. may file their objections in this court on or before 10-12-2025, failing which no objection shall be entertained Later.

Given under my hand and seal on this 06th day of November, 2025.

Seal.

Sd/-
*Assistant Collector 2nd Grade-cum-Naib Tehsildar
Sub-Tehsil Parwanoo, District Solan (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-Cum-Sub Divitional Magistrate, Solan.
Tehsil & District Solan (H.P.)**

Notice Under Section 16 of Special Marriage Act.

Whereas, Sh. Ram Kumar, s/o Sh. Leela Bahadur *alias* Leela Dutt, r/o Pwer House Road, Saproon (653), Tehsil and District Solan, (H.P.) and Smt. Mina Magar, d/o Sh. Dev Bahadur Magar, r/o Ward No. 13, Municipality Nepalgunj, District Banke, Nepal, have filed application for the registration of their marriage, which was solemnized on 23-03-2025, and they have been living as husband and wife ever since then.

And whereas, both applicants have submitted in their application and in their affidavits that Sh. Ram Kumar and Smt. Mina Magar were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relation to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Notices have been served to all concerned and General Public to this effect if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Sh. Ram Kumar and Smt. Mina Magar, they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuances of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this Court post which no objection will be heard or accepted.

Issued under my hand and seal of the court on this 30 th day of October, 2025.

Seal.

Sd/-
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

ब अदालत श्री मदन लाल नायब तहसीलदार, उप-तहसील लोहारघाट, जिला सोलन, हि0प्र0

श्याम लाल पुत्र श्री पोहलो राम, निवासी गांव जोबी, डाकघर कोहू, ग्राम पंचायत मलौण, उप-तहसील लोहारघाट, जिला सोलन, हिमाचल प्रदेश।

बनाम

1. आम जनता।
2. प्रधान, ग्राम पंचायत मलौण, उप-तहसील लोहारघाट, जिला सोलन।

विषय.—प्रार्थी का नाम व जन्म तिथि ग्राम पंचायत मलौण के जन्म पंजीकरण रजिस्टर में दर्ज करवाये जाने बारे अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

इशतहार

हर खास व आम जनता को बजरिया इशतहार सूचित किया जाता है कि प्रार्थी श्याम लाल ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन-पत्र प्रस्तुत किया है कि उसने अपना नाम व जन्म तिथि ग्राम पंचायत मलौण के जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाया है। अब प्रार्थी अपना नाम व जन्म तिथि ग्राम पंचायत मलौण के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है, जोकि निम्न प्रकार से है :—

नाम	सम्बन्ध	जन्म तारीख
श्याम लाल	पुत्र श्री पोहलो राम	27-12-1965

अतः ग्राम पंचायत मलौण, उप-तहसील लोहारघाट की जनता को बजरिया इशतहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपत्ति हो तो तारीख 30-11-2025 को या इससे पूर्व असालतन या वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करे अन्यथा आवेदन-पत्र पर जन्म पंजीकरण आदेश पारित करके सचिव ग्राम पंचायत मलौण को आगामी कार्यान्वयन हेतु भेज दिया जायेगा।

आज दिनांक 30-10-2025 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
(मदन लाल)
नायब-तहसीलदार,
उप-तहसील लोहारघाट, जिला सोलन (हि0प्र0)।